

कि यदि उन्होंने मामले को वापस नहीं लिया तो उनकी हत्या कर दी जाएगी। अतः लड़की के परिवार वालों को संरक्षण देना सरकार का नैतिक कर्तव्य है।

ऐसी व्यवस्था की जाए कि पुलिस ऐसे मामलों में कठोरता से कार्यवाही करे तथा इस प्रयोजनार्थ विशेष न्यायालय स्थापित किए जाएं, जिन्हें विशेष अधिकार हों, ताकि ऐसे मामलों का शीघ्र निपटारा हो सके और अपराधियों को दंड दिया जा सके।

(vi) NEED FOR INQUIRY INTO THE ALLEGED MURDER OF A VERIFICATION OFFICER AND A WATCHMAN OF A TEMPLE IN TAMIL NADU

SHRI K. MAYATHEVAR (Dindigul). The 'HINDI' (Strong safe) of Tiruchendur Temple in Tamil Nadu was found broken open and a huge amount of money, gold and diamond ornaments were robbed. The verification officer, who questioned the illegal activities of the Trustee Board was brutally murdered by them and a watchman also was murdered to suppress the grave offences. As demanded by D.M.K. President Karunanidhi and the public an Enquiry Commission was appointed under Justice Paul. The Paul Commission had recommended to the Tamilnadu Government to take legal action against the robbers and culprits. The Tamilnadu Government have not taken any action. The D.M.K. President, followed by 50 thousand D.M.K. men supported by many lakhs of people undertook padayatra for 200 kilometers from Madurai to Tiruchendur demanding suitable action either from Government of Tamilnadu or through the C.B.I. The Government of Tamilnadu have not taken any concrete follow-up action on the Paul Commission report against the robbers and murderers. The Tamilnadu police also have not taken any action in this grave occurrence, I, therefore, call upon the Home Minister to order for C.B.I. Enquiry into "God Muruga" Tiruchendur Temple Robbery and double murder incidents as

demanded by a large majority of the people of Tamilnadu.

(vii) SETTING UP OF A STATUTORY AUTONOMOUS AUTHORITY FOR THREE HILLS SUB-DIVISIONS OF DARJEELING DISTRICT

SHRI ANANDA PATHAK (Darjeeling): Sir, on 23-9-1981, the West Bengal Legislative Assembly passed a resolution which proposed the setting up of a statutory autonomous authority for three hills sub-divisions of Darjeeling District with adequate executive administrative, financial and delegated legislative powers within the State of West Bengal, subject to overall authority and control of the State Government and the State Legislature. The resolution requested the Centre to consider the question of creating such an authority and immediately set up a Committee consisting of representatives of the State Government, the State Assembly and eminent jurists to suggest suitable amendment to the Constitution for this purpose. Sir, the resolution also requested the Centre to take immediate steps for the inclusion of the Nepali Language in the 8th Schedule to the Constitution of India in line with an earlier resolution of the State Assembly passed on July 2, 1977. Sir, the demand for inclusion of the Nepali language in the 8th Schedule is pending before the Central Government for a long time. Instead of fulfilling this justified demand, the Central Government is giving vague assurances only. The Nepali speaking people are very much agitated all over India over this issue and further delay on the part of the Central Government may create more problems.

Under these circumstances, I urge upon the Central Government to honour the resolution passed by the West Bengal Legislative Assembly in respect of granting regional autonomy to the hill people of Darjeeling and also inclusion of Nepali Language in the 8th Schedule to the Constitution of India. I demand that the Minister concerned make a statement on the floor of the House clarifying the Government's stand on these issues.